

**DIVISION BENCH**

**ITEM NO. 5**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CA No. 27/2022, Cont.A. No. 5/2022  
IN CP No. 49/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup>  
SEPTEMBER, 2022, 2:30 pm**

<b>NAME OF THE COMPANY</b>	<b>ANKIT JAIN V/S UNIVERSUS PHOTO IMAGINGS LIMITED &amp; ORS.</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT 2013</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Mr. Amit Saxena, Senior Advocate,  
Mr. Sanjeev Kumar Sharma, Mr. Vaibhav Kakkar,  
Mr. Abhishek Swaroop, Mr. Abhishek Srivastava,  
Mr. Palash Agarwal, Ms. Divya Joshi and Mr. Vasu Manchanda, Advs.

*: For the petitioner in main CP & respondent in CA  
No. 27/2022 & applicant in Cont.A. No. 5/2022*

Sh. Anand Chibbar Sr. Counsel assisted by Sh. NPS Chawla,  
Sh. Sujoy Datta, Advs.

*: For the R1 in main CP & applicant in CA No.  
27/2022 & respondent in Cont.A. No. 5/2022*

**ORDER**

**CA No. 27/2022**

Heard the learned counsel for the Applicant & learned Sr. Counsel for the respondent. Learned Sr. Counsel for the respondent states that the said information is already in public domain, however, no further efforts will be made by the parties to circulate any other confidential documents.

Let the reply be filed by the respondents within two weeks by serving an advance copy to the other side.

—Sd—

**Cont.A. No. 5/2022**

Learned Sr. Counsel for the respondent is ready to accept notice and he seeks time to file reply in Cont.A. No.5/2022. Let the same be filed within two weeks by serving an advance copy to the other side.

List all these IA's alongwith main CP on 12<sup>th</sup> October, 2022.

—Sd—

**(Subrata Kumar Dash)**  
**Member (Technical)**

***27<sup>th</sup> September, 2022***

*Md. Zaid*  
*(Stenographer)*

—Sd—

**(Harnam Singh Thakur)**  
**Member (Judicial)**